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NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) NO. 101/Chd/CHD/2017

Under Section 7 of the Insolvency and Bankruptcy Code, 2016

V.I.R. Foods Limited

....Petitioner-Financial Creditor

Versus

White Water Hospitality Pvt. Ltd

....Respondent-Corporate Debtor.

Present:

Mr. Sumit Jain, Advocate with Mr. Yash Pal Gupta & Mr. Aditya

Grover, Advocates for petitioner-Financial Creditor.

Mr. Gaurav Mankotia, Advocate for respondent-Corporate Debtor.

Mr. Gaurav Mankotia, Advocate appearing for the respondentcorporate debtor submits that he will be filing Power of Attorney along with resolution of Board of Directors of the company authorising him to appear on its behalf during course of the day. Let the needful be done.

The petitioner has filed compliance by way of affidavit dated 02.11.2017 of Mr. Mohit Dewan authorised representative supported with postal receipt of despatch of postal article containing the notice along with Paper Book, copies of tracking report and e-mail dated 29.10.2017 with which the notice was sent.

Learned counsel for the respondent seeks time to file reply/objections though the same should have been filed by now as notice of petition was sent vide e-mail dated 29.10.2017.

The matter be listed now for arguments on 17.11.2017. The reply/ objections, if any, be filed by the respondent at least one day before the date fixed with copy advance to the counsel for the petitioner.

Sd/-(Justice R.P.Nagrath) Member (Judicial)

November 07, 2017